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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No. 200 of 1997
(in O.A. No. 1632 of 1997)

New Delhi, this the 14th day of August, 1998

Shri Vijay Pal Singh, S/o Shri
B.M.Singh, Vill. & P.O. Tikri Khurd,
Delhi-110040.

-APPLICANT

Versus

1. The Union of India, Ministry of Information and Broadcasting, thru their Secretary, Shastri Bhawan, New Delhi-110001.
2. The Director General, Doordarshan, Mandi House, New Delhi-1.
3. The Additional Director (News), Doordarshan News, Sansad Marg, New Delhi-110001.
4. The Senior Administrative Officer, Doordarshan News, Sansad Marg, New Delhi-110001.

The Deputy Director
(Administration), Office of
Director, Doordarshan Kendra, Sansad Marg, New Delhi-110001.

5. The Chief Producer (News), News Division, Doordarshan, Sansad Marg, New Delhi-110001.

-RESPONDENTS

ORDER (in circulation)

This review application was filed on 20.8.1997 seeking a review of the order dated 7.1997 passed in O.A. 1632 of 1997.

In this review application, the direction given to respondent no.2 for disposal of the applicant's representation dated 9.9.1996 by a reasoned and speaking order within a time limit of four weeks did not satisfy the claim for disposal of the O.A. on merits. It is noticed that the O.A. 1632/97 was filed on 15.7.1997 and the applicant's representation was dated 9.9.1996. It is felt that

in a grievance of the type referred to in the O.A. the best and the appropriate method of securing justice would be to compel the respondents to consider the grievances and apply their mind in redressing them. I, therefore, see no merit in the review application. It is not for the applicant to advise the Court as to the manner in which his grievances are to be redressed. As no error apparent on the face of record was pointed out, this review application is dismissed.

N. Sahu
(N. Sahu)
Member (Admnv)

rkv.